

DA NO. 480/88

A2

2.5.88

Hon. D.S. Misra-AM
Hon. G.S. Sharma-JM

On the request of learned
counsel for the applicant, adjourn
to 19.7.88 for admission.

DL
AM — JM

§ C.R. §

vakalatnama filed for
Containment Rencd. Respondent of
Sri Lakshmi ~~13.5.88~~

Received
copy of & perhank

DS
for 19.7.88.

Rankit

31.8.88/ Hon. D.S. Misra- AM
Hon. G.S. Sharma-JM

In this petition under section-19 of the
Administrative Tribunals Act no.XIII of 1985,
the applicant claims himself to be an employee
of the Contonment Board Junior High School, Allahabad
which is not a department of Government of India and
is managed by a local body. This case, is, therefore,
not covered under the provisions of Administrative
Tribunals Act. None has come on behalf of the
parties. The petition is dismissed for want of
prosecution jurisdiction.

§
J.M.

DL
A.M.

Sh.

Received
1.9.88